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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

IA 361 of 2017 in C.P. (I.B) No. 115/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017

Name of the Company: Umesh Ved IRP.
V/s.
V R Polyfab Pvt Ltd & Ors.

Section of the Companies Act: Section 19 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	UMESH VED	IRP & PCS	Applicant	Umesh H. Ved
2.				

ORDER

Applicant/ IRP Mr. Umesh Ved present. None present for Respondent in IA 361/2017.

Applicant sought permission to withdraw the application with liberty to approach COC for appropriate steps in respect of appointment of Resolution professional and remuneration of RP and cost of resolution.

Applicant is permitted accordingly.

Application is disposed of accordingly.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 08th day of November, 2017.